

R.P. NO. 65/93 by
Circulation
per 18/11

O.A.No. 7787/92

By virtue of the powers vested in me in para 1(4) of the CAT Notification No. 13/14/91-JA dt. 18/2/1992. I constitute a Bench consisting of the Hon'ble Shri M.S.Deshpande, V.C. and the Hon'ble Shri M.R.Kolhatkar, M(A) for deciding the Review Application no. 65/93.

2.The said Bench will take up the matter for consideration on 10/2/94

Notice be issued to parties.

(M.S.DESHPANDE)
VICE CHAIRMAN

Notice is issued to both the side on

7-1-94

MD

per Tribunal

Date: 10/2/94

Applicant in person / by

Advocate / Respondent by Mr.

Counsil. for want of time

The matter adjourned to 2/2/94

for order on RA 65/93

Dy. Registrar

18/1/94

Applicant in person

represented by Mr. Kartar

~~This bench The bench constituted for the hearing of this RA 65/93 is not available today. Adjourned to 5/2/94 for order on RA 65/93.~~

CO